

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

M.A. Nos., 948/94 in O.A. 962/90 and M.A. 919/94  
in O.A. 762/90.

(As per Hon'ble Shri Justice M.G.Chaudhari, Vice-Chairman.)

Date of order: 17-6-1996.

Between:

M.A. 948/94.

Dr. H. Nagabhushanam, .. Applicant.  
and

1. The Controller General of Defence Accounts, West Block V, R.K.Puram, New Delhi 110 006.
2. The Controller of Defence Accounts, Central Command, Meerut, Cantonment.
3. Director, National Institute of Management and Accounts (NIMA) DE Wing, Ayudhpath, Meerut Cantonment.
4. Controller of Defence Accounts (Pension), Allahabad.
5. Accounts Officer, Defence, Pension Disbursement Office Mud Fort, Secunderabad. Respondents.

M.A. 949/94.

1. Dr. H. Nagabhushanam. .. Applicant.  
And

1. The Secretary to Govt. of India, Ministry of Defence (Department of Defence), South Block, New Delhi.
2. Secretary to Govt. of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, Training Division, New Delhi.
3. Director-General, Defence Estates, Ministry of Defence, Government of India, West Block, R.K.Puram, New Delhi 110 066.

(M)

: 2 :

4. Controller General of Defence Accounts,  
West Block-V, R.K.Puram, New Delhi.
5. The Controller of Defence Accounts  
Central Command, Meerut Contonment.
6. Director, National Institute of Management  
and Accounts (NIMA) D.E.Wing, Ayudhpath,  
Meerut Cantonment.

RESPONDENTS.

For the Applicant:

Party in person.

For Respondents:

Shri N.R.Devraj, Senior Standing  
Counsel for Central Government.

CORAM:

Hon'ble Shri Justice M.G.Chaudhari, Vice-Chairman. *WCC*

Hon'ble Shri A. Rangarajan, Member (Administration) *D*

196

Accordingly the respondents are granted time to file their reply as per the directions given hereunder:

i) the respondents to serve a copy of their reply on the applicant on or before July 22, 1996; the same to be filed in the Tribunal on or before July 26, 1996.

ii) the applicant may file his rejoinder, if any, after he is served ~~on or before~~ <sup>with reply</sup> July 22, 1996 latest by July 30, 1996 provided a copy thereof is served on the respondents' counsel on or before July 26, 1996.

The M.As., 948/94 and M.A.949/94 be listed for hearing on July 30, 1996 before this Bench.

मानित इति  
CERTIFIED TO BE TRUE COPY  
*J. N. Reddy*  
स्वामिनाथ अधिकारी  
COURT OF CCB  
केन्द्रीय न्यायालय, हैदराबाद  
Central Administrative Tribunal  
हैदराबाद-ताप्पीठ  
HYDERABAD BENCH

MA-948 94/94  
Case Number 2A/1996/90  
Date of July 22, 1996  
Copy received by *2nd Aug 1996*  
*J. N. Reddy*  
Signature (I)

M.A.948/94 in O.A.962/90 and M.A.949/94 in O.A.762/90.

ORDER: MINUTES

Date: June 17, 1996.

(As per Hon'ble Shri Justice M.G.Chaudhari, Vice-Chairman)

Mr. N.R. Devraj, learned Standing counsel for  
the respondents seeks <sup>opportunity</sup> virtually to file a reply to the M.A.

After having gone through the details furnished in the  
shape of ~~House Rent Allowance~~ about the actual stay of the  
applicant in the Mess and his temporary duty at New Delhi,  
we think it necessary to have a detailed say of the  
respondents, so that the submissions made by the applicant  
based on the ~~xx~~ relevant rules can be fully appreciated.

The matter involved some enquiry into the questions of  
fact and that also needs further particulars to be  
detailed by the respondents.

2. Mr. Devraj requested for six weeks' time.

The applicant submits that since more than six years he  
is waiting for the decision of the Tribunal and as he  
is a retired person more delay would cause him hardship  
and therefore respondents should be directed to file their  
reply earlier than six weeks.

3. We think that having regard to the circumstances  
of the case and the details that are required to be  
collected, we deem that sufficient time is required to be  
given.

*list*